

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr.A. (SJ) 421 of 2010**

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Jobraj Mahto & Ors. ..... Appellants  
**Versus**  
The State of Jharkhand ..... Respondent  
With

**Cr.A. (SJ) 425 of 2010**

Basudeo Mahto ..... Appellant  
**Versus**  
The State of Jharkhand ..... Respondent

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**CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

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For the Appellant(s) : None  
(In both cases)  
For the State : Mrs. Vandana Bharti, A.P.P.  
(In both cases)  
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**05/Dated: 29/06/2020**

On second call also no one appeared on behalf of appellants in both cases. However, Mrs. Vandana Bharti, learned APP appeared in both cases and submitted that appellant no.1 in Cr.A. (SJ) 421 of 2010 had passed away and, therefore, she seeks time to file an affidavit regarding the same.

Accordingly, put up after two weeks.

Mrs. Vandana Bharti, the learned APP is directed to file an affidavit either manually or through official Email within two weeks.

**( Ratnaker Bhengra, J.)**